CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH JABALPUR

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Original Application No.200/00319/2018

Jabalpur, this Tuesday, the 21st day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

H.C. Gupta, S/o Shri R.A. Gupta, aged about 54 years presently posted as Divisional Forest Officer, Raisen (P) R/o B-5 Tower Mars Minakshi Planet City Bagh Mugalia Extension Bhopal (M.P.)

-Applicant

(By Advocate –Shri Anshuman Singh)

Versus

- 1. Union of India, Through the Secretary Department of Environment Forest and Climate Change Government of India, New Delhi 110001
- 2. The Union Public Service Commission Through its Secretary, Dhaulpur House Shahjahan Road, New Delhi 110001
- 3. The State of Madhya Pradesh, Through the Principal Secretary, Department of Forest Government of Madhya Pradesh, Vallabh Bhawan, Bhopal (M.P.) 462001

- Respondents

ORDER(Oral)

By Navin Tandon, AM:-

The applicant is working with the respondent-department on the post of Divisional Forest Officer, Raisen.

- 2. The applicant was served with a memo of charge sheet dated 29.05.2010 (Annexure A-1). The Enquiry Officer, appointed on 15.09.2010, gave his inquiry report on 18.04.2011.
- 3. In this regard, applicant submitted his comprehensive representation dated 10.06.2011 to the respondent-department. Without considering the same, the respondent-department issued impugned order dated 22.05.2013 (Annexure A-6).
- **4.** The applicant thereafter preferred an appeal dated 28.07.2014 (Annexure A-7). However, the same is still pending consideration with the respondent-department.
- 5. He further submits that this Original Application may be disposed of with a direction to the appellate authority of the respondents to consider and decide the applicant's appeal dated 28.07.2014 (Annexure A-7) in a time bound fashion.
- 6. Accordingly, this Original Application is disposed of, at admission stage itself, without going into the merits of the case, by directing the appellate authority of the respondents to consider and decide the applicant's appeal dated 28.07.2014 (Annexure A-7),

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with a reasoned and speaking order, within a period of 60 days, from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur) Judicial Member (Navin Tandon) Administrative Member

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